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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 272/2016**

**VIJAY PRAKASH**

..... Plaintiff

Through: Ms. Poonam and Mr. Atul Kumar,  
Advs.

versus

**ALOK INDUSTRIES LTD**

..... Defendant

Through: Mr. Dev Ashish Mishra, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW**

**ORDER**

% **25.10.2018**

1. The counsel for the defendant, in this suit for recovery of money, states that the Interim Resolution Professional (IRP) appointed under the Insolvency and Bankruptcy Code, 2016 proposed liquidation of the defendant; however subsequently, a resolution plan with respect to the defendant was approved and is at the final stage and seeks four weeks' time to await the outcome.
2. Though a reading of Sections 14 and 31 of the Insolvency and Bankruptcy Code does not *prima facie* show that any stay of proceedings is to continue but the counsel for the plaintiff also has not addressed any arguments and is agreeable to the adjournment. He states that he also has to file documents.
3. Though the stage for filing documents is long past gone, but list the suit on 29<sup>th</sup> January, 2019, for framing of issues if any.

**RAJIV SAHAI ENDLAW, J**

**OCTOBER 25, 2018**

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